

<i>(Rs. Crores)</i>	
<i>Year</i>	<i>Approved Outlay</i>
1992-93	3853.000
1993-94	4050.000
1994-95	4563.000
1995-96	5496.625

[English]

Privatisation of Coal Mines

401. SHRI CHITTA BASU: Will the Minister of COAL be pleased to state:

(a) whether the Government have decided to privatise the coal mines;

(b) if so, the details thereof; and

(c) the steps taken so far in this direction?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI JAGDISH TYTLER): (a) No, Sir.

(b) and (c). Do not arise.

[Translation]

Central Assistance for Enforcing Prohibition

402. SHRI N.J. RATHVA:
SHRI RAMA KRISHNA KONATHALA:

Will the Minister of WELFARE be pleased to state:

(a) whether the Union Government have received any requests from some State Governments for Central Assistance to compensate loss of revenue arising out of enforcing prohibition;

(b) if so, the details of such States; and

(c) the action taken by the Union Government thereon so far?

THE MINISTER OF WELFARE (SHRI SITARAM KESRI): (a) to (c). The Tenth Finance Commission (TFC) in its report (for 1995-2000) submitted to the Government of India in November, 1994 has indicated that it has taken note of the prohibition policy

by certain States like Gujarat and Tamil Nadu and more recently by Andhra Pradesh and Orissa apart from some of the North-Eastern States. The States concerned had impressed upon the TFC the need for compensating them for the losses on this account as they had taken these measures in furtherance of the Directive Principles of the State Policy. The TFC has adjusted the base year estimates of States revenues taking into account the effect of the Prohibition policy of the State on its excise revenues and made projections on that basis. The recommendations of the TFC have been accepted by the Government.

Recently, Government of Andhra Pradesh has requested the Government of India for 100% compensation to the State for the loss of excise revenues on account of full prohibition, which was stated to be between Rs. 1250 crores and Rs. 1300 crores per annum.

The Annual Plan of the State for 1995-96 has been finalised under Dy. Chairman, Planning Commission and the Chief Minister, Andhra Pradesh at Rs. 3159 crores with State's own resources of Rs. 91.09 crores and Central support of Rs. 3057.91 crores.

There is no commitment to provide any further central support for implementing total prohibition in Andhra Pradesh at present.

[English]

High Power Committee on Issue of Chakmas

403. DR. S.P. YADAV:
SHRI SRIKANTA JENA:
SHRIMATI GIRIJA DEVI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether a High Power Committee was set up to go into the political issue of Chakmas and Hajong tribals in Arunachal Pradesh;

(b) if so, the details thereof;

(c) whether any report has been submitted by the High Power Committee;

(d) if so, the salient features of the recommendations/suggestions made by the committee; and

(e) if not, the time by which the report is likely to be submitted?